

LIR No. 353/16

Ram Nihor vs M/s Sewa International Fashion

28.08.2020

Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 444/16

Ram Komal vs M/s Sewa International Fashion

28.08.2020

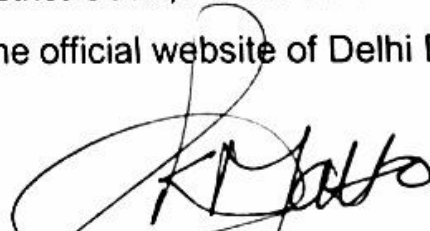
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 506/16

MS Sangam Lal vs M/s Sewa International Fashion

28.08.2020

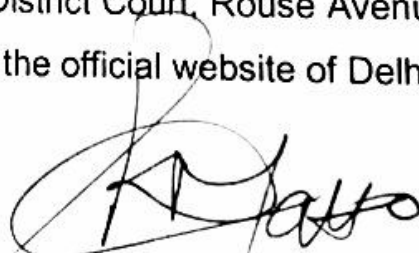
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 530/16

Vijay vs M/s Sewa International Fashion

28.08.2020

Present: None for the workman.

Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 958/16

Ram Prakash vs M/s Sewa International Fashion

28.08.2020

Present: None for the workman.

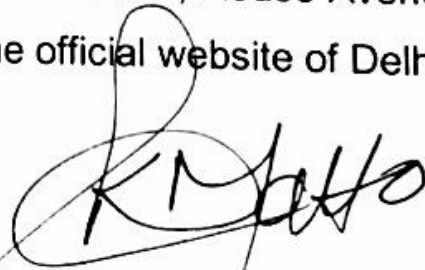
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1088/16

Mahender Kumar Verma vs M/s Sewa International Fashion

28.08.2020

Present: None for the workman.

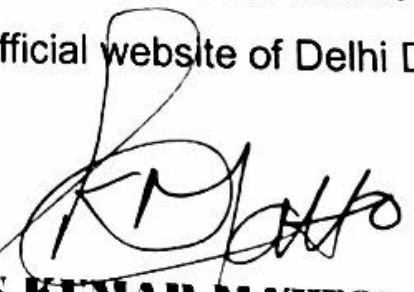
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1089/16
Md.Ithar vs M/s Sewa International Fashion

28.08.2020

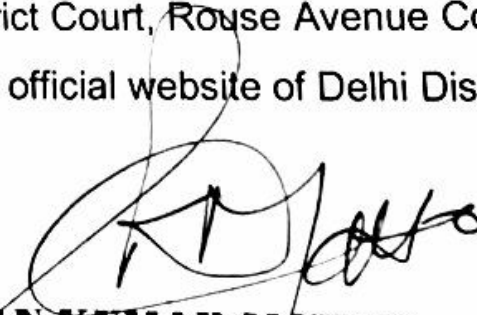
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1090/16
Radhey Sham Verma vs M/s Sewa International Fashion

28.08.2020

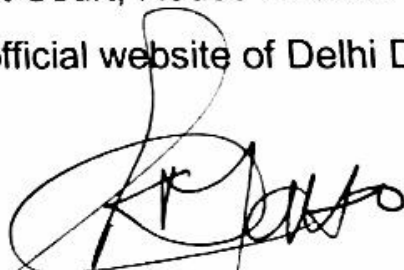
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1091/16

Radhey Sham vs M/s Sewa International Fashion

28.08.2020

Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1092/16
Mohd. Gufran vs M/s Sewa International Fashion

28.08.2020

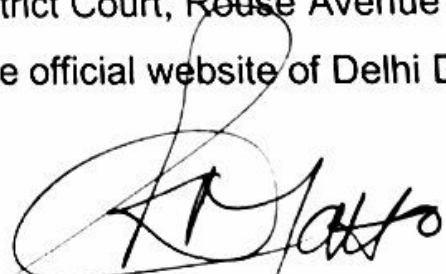
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1093/16
Rohit Kumar vs M/s Sewa International Fashion

28.08.2020

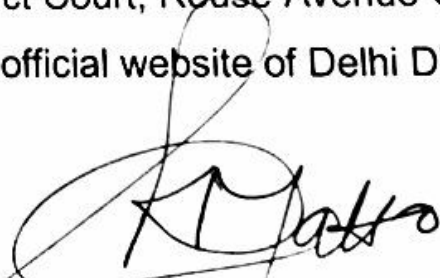
Present: None for the workman.
Sh. Rajiv Shukla, AR for the managements.

The matter was earlier fixed for 26.06.2020 for awaiting further order of Hon'ble High Court of Delhi, as earlier the proceedings of the matter were stayed, but, no further order has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

The Id. AR for the managements has apprised to the court that the matter before the Hon'ble High Court of Delhi is fixed for 10.11.2020. Accordingly, the matter stands adjourned for awaiting further order of Hon'ble High Court of Delhi on 21.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3170/17
Shiv Bahadur vs M/s IAS Rubber Industries

28.08.2020

Present:

None for the workman.

None for the managements.

The matter was earlier fixed for 27.04.2020 for the service of the management no.3 and also for filing of the rejoinders to the written statements of management no.1 and 2, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management no.3 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.3 through email and whatsapps, which are returnable on 22.12.2020.

The matter stands adjourned for service of the management no.3 and also for filing rejoinders to the written statements of mangements no.1 and 2 on 22.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3171/17
Indrajit vs M/s IAS Rubber Industries

28.08.2020

Present: None for the workman.
 None for the managements.

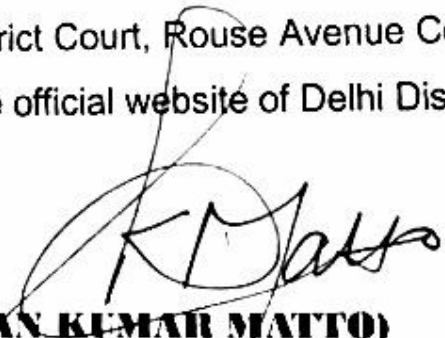
The matter was earlier fixed for 27.04.2020 for the service of the management no.3 and also for filing of the rejoinders to the written statements of management no.1 and 2, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management no.3 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.3 through email and whatsapps, which are returnable on 22.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3176/17
Shripal vs M/s IAS Rubber Industries

28.08.2020

Present:

None for the workman.

None for the managements.

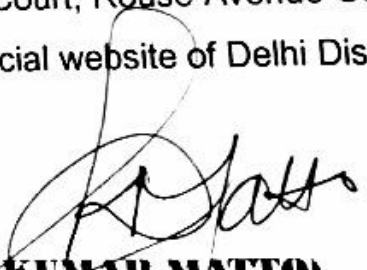
The matter was earlier fixed for 27.04.2020 for the service of the management no.3 and also for filing of the rejoinders to the written statements of management no.1 and 2, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.3 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management no.3 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.3 through email and whatsapps, which are returnable on 22.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3478/17
Ashok Kumar Sharma vs Mahavira Cable Industries

28.08.2020

Present: None for the workman.

The matter was earlier fixed for 25.07.2020 for awaiting corrigendum, but, no corrigendum has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for awaiting corrigendum on 01.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1702/18
Babhu vs M/s Gaurav Washing

28.08.2020

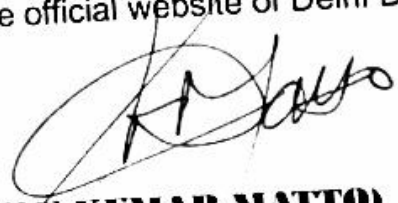
Present: None for the workman.

The matter was earlier fixed for 25.07.2020 for awaiting corrigendum, but, no corrigendum has been received. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for awaiting corrigendum on 01.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 1975/18
Parshotam Singh vs M/s H.T.Media Ltd.

28.08.2020

Present:

Sh. Pulkit Manuja, AR for the workman.

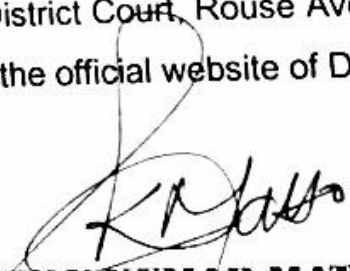
Ms. Raavi Birbal, AR for the management.

The matter was earlier fixed for 25.07.2020 for awaiting further order of the Hon'ble High Court of Delhi, as the proceedings in the present matter have already been stayed, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, Id. AR for the management has apprised to the court that the matter before the Hon'ble High Court is to be listed on 03.09.2020.

Accordingly, the matter stands adjourned for awaiting further order of the Hon'ble High Court of Delhi on 09.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No. 2234/19

Surya Kant Dubey vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

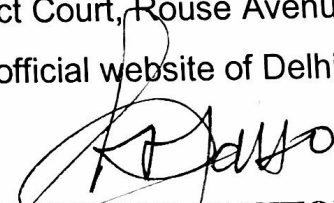
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No. 2235/19

Neeraj Kumar Kashyap vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

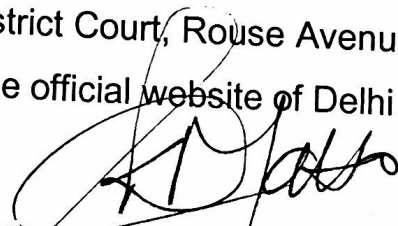
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No. 2236/19

Virender Nath vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.
 None for the managements no.1,2 and 3.
 Management no.4 already exparte.

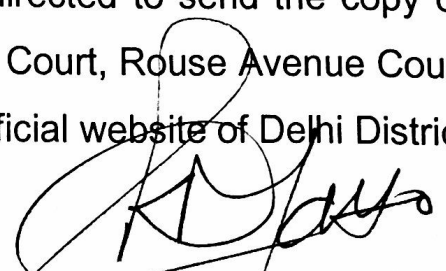
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No.2237/19

Rameshwar Bhagat vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

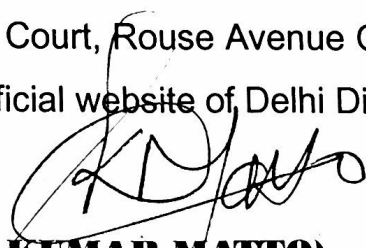
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No. 2238/19

Ram Badan vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

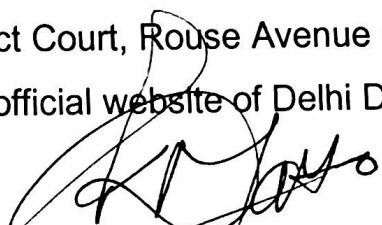
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

28.08.2020

LCA No. 2239/19

Ashok Kumar vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

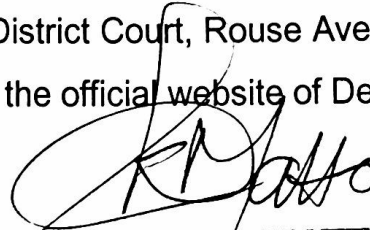
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No. 2240/19

Shiv Narayan vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

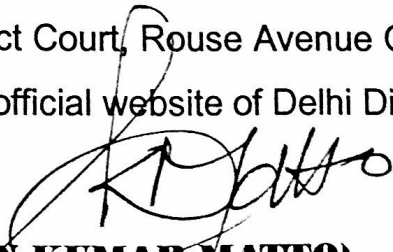
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No.2281/19

Vijay Kumar vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

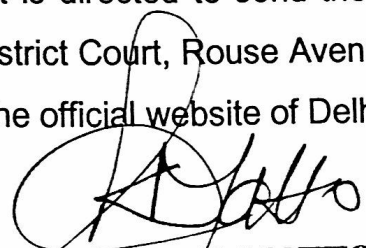
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LCA No.2282/19

Vishal Sharma vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.

None for the managements no.1,2 and 3.

Management no.4 already exparte.

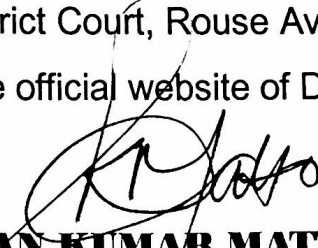
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

28.08.2020

LCA No. 2283/19

Inder Mohan Shukla vs M/s Manoj Cables Ltd.

28.08.2020

Present: None for the workman.
None for the managements no.1,2 and 3.
Management no.4 already exparte.

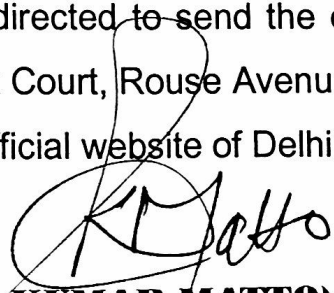
The matter was earlier fixed for 28.05.2020 for service of management no.2 and also for filing of the written statement by management no.1 and 3, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in Bhondsi Jail, Gurgaon. The workman has failed to file the particulars of the said case, therefore, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for service of the management no.2. Workman is directed to file particulars of the said case, wherein, the management no.2 is still lodged in the jail, so that, the notice may be issued to him and also for filing written statement by management no.1 and management no.2 on 06.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3252/19

Sameer vs M/s Bharat Refrigeration

28.08.2020

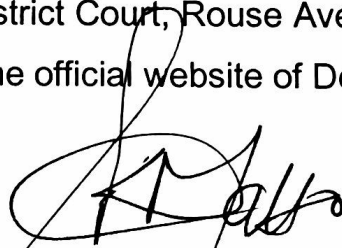
Present: None for the workman.

The matter was earlier fixed for 26.06.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that notices to the workman could not be issued, in view of the lockdown.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **28.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3253/19
Shivam M/s Bharat Refrigeration

28.08.2020

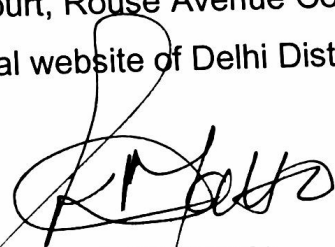
Present: None for the workman.

The matter was earlier fixed for 26.06.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that notices to the workman could not be issued in view of the lockdown.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **28.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 3254/19

Mohseen M/s Bharat Refrigeration

28.08.2020

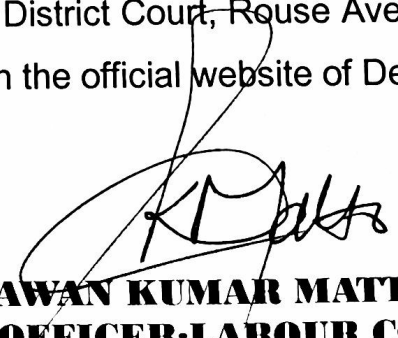
Present: None for the workman.

The matter was earlier fixed for 26.06.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that notices to the workman could not be issued in view of the lockdown.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **28.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

28.08.2020

LIR No. 3255/19
Amarjeet M/s Bharat Refrigeration

28.08.2020

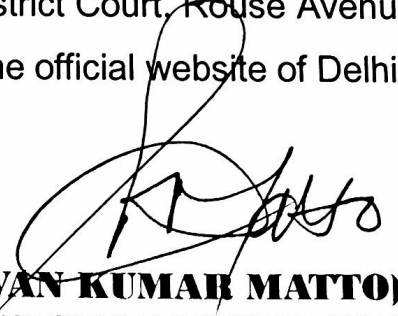
Present: None for the workman.

The matter was earlier fixed for 26.06.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The Ahlmad has reported that notices to the workman could not be issued in view of the lockdown.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **28.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LID No.10/20

Bablu Singh M/s S.K.Power System

28.08.2020

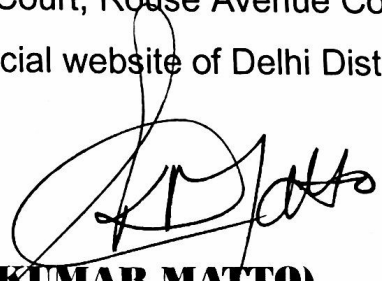
Present: None for the workman.
 None for the management.

The matter was earlier fixed for 27.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 27.04.2020 is received back with the report served, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **07.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 229/20

Pankaj vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman is not received back. The court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 231/20

Hoshiar Singh vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

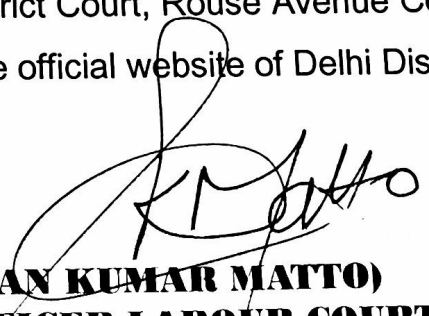
The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

28.08.2020

LIR No. 233/20

Santosh Gupta vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

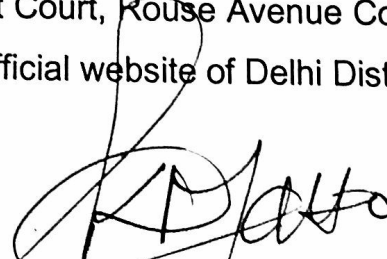
The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 234/20

Banti vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

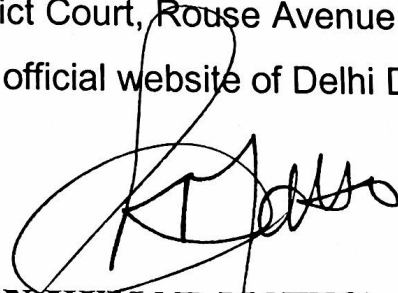
The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 235/20

Janardhan Prasad Mishra vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

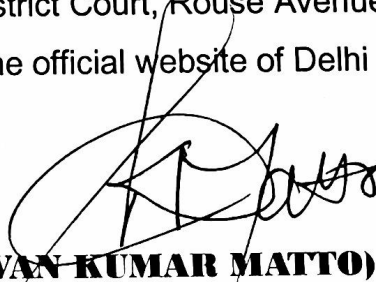
The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 236/20
Brij Bushan Mishra vs M/s Prime Institute of Medical Education

28.08.2020

Present: None for the workman.

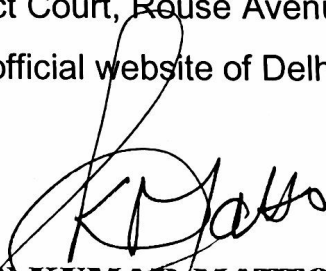
The matter was earlier fixed for 27.04.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **02.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 237/17

Girish Chand vs. M/s Harpreet Motors Pvt. Ltd. & Anr.

28.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
Sh. Ravi Mishra, AR for both the managements through video conference.

The matter was earlier fixed for 26.06.2020 for framing of issues. But the matter could not be taken up on that day, in view of spreading of covid 19.

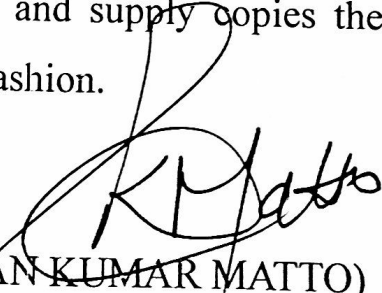
Today, the Ld. ARs of the parties have appeared. Since, the pleadings of the parties have already been completed, so, from the pleadings of the parties, following issues arose and are being framed:-

(1) As per reference.

(2) Relief.

No other issues arises or pressed upon by any of the parties.

Now, to come up for evidence of workman on 18.05.2021. Workman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copies thereof to the managements or their AR in the similar fashion.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 81/18

Himanshu Gulati vs. M/s Scientific Security Management & Ors.

28.08.2020

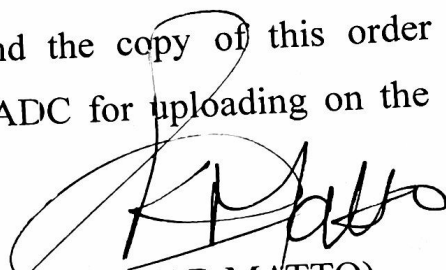
Present: None for the workman.
None for the managements.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 82/18

Narender Sharma vs. M/s Scientific Security Management & Ors.

28.08.2020

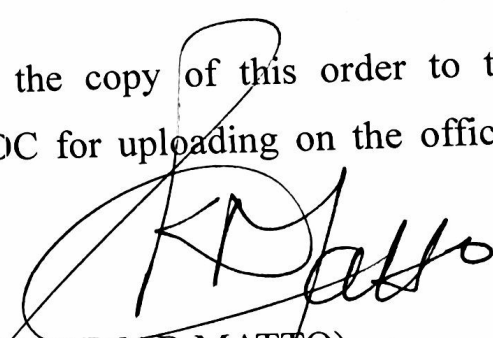
Present: None for the workman.
None for the managements.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 83/18

Amit vs. M/s Scientific Security Management & Ors.

28.08.2020

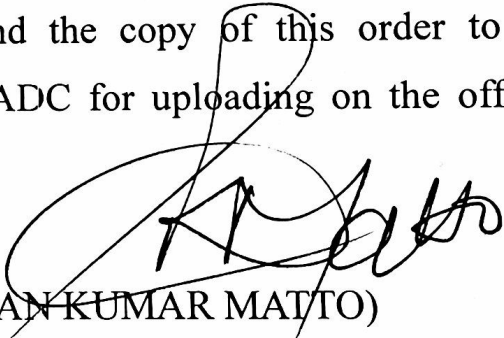
Present: None for the workman.
 None for the managements.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

28.08.2020

LID No. 84/18

Mukesh Kumar vs. M/s Scientific Security Management & Ors.

28.08.2020

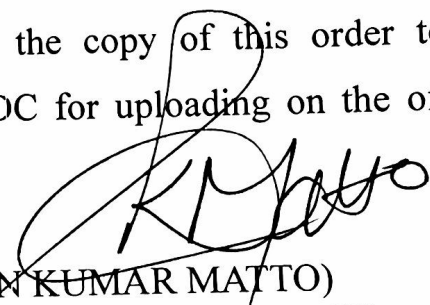
Present: None for the workman.
None for the managements.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 252/19

Suraj Kumar vs. M/s Building Control Solutions Pvt. Ltd.

28.08.2020

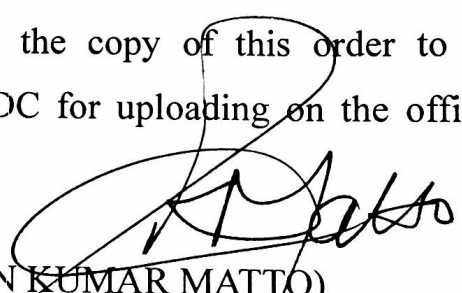
Present: None for the parties.

The matter is fixed for today for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 23.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 2284/2019

Dinanath Sharma vs M/s A.K.Lumbers Pvt Ltd.

28.08.2020

Present: Workman with Sh. Ajit Kumar Sharma, AR for the workman through video conference.

None for the management.

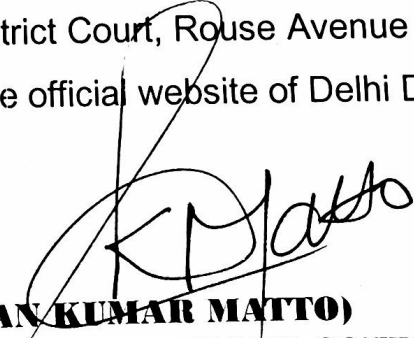
The matter was fixed for today for talk of settlement, failing which, for framing of issues.

Today, no one has appeared on behalf of management through video conference

The Id. AR for the workman has tried to contact with the AR of the management telephonically, but, he could not succeed and he has submitted that the matter may be adjourned for a short date.

Accordingly, the matter stands adjourned for 08.09.2020 for talk of settlement, failing which for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.08.2020

LIR No. 816/17

Sharmila vs. M/s Punjabi Bagh Club & Anr.

28.08.2020

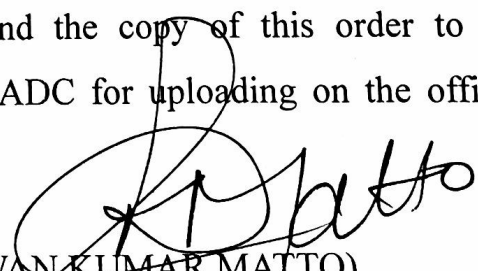
Present: None for the workwoman.
Sh. M.K. Diwedi, AR for the management no.1 through video conference.
Sh. Ravi Mishra, AR for the management No.2 through video conference.

The matter was earlier fixed for 25.07.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 20.05.2021. Workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWANKUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 818/17

Vijender vs. M/s Punjabi Bagh Club

28.08.2020

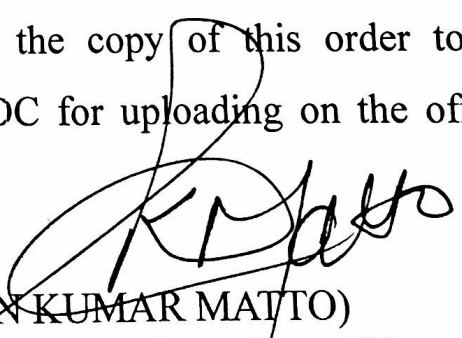
Present: None for the workman.
Sh. M.K. Diwedi, AR for the management no.1 through video conference.
Sh. Ravi Mishra, AR for the management No.2 through video conference.

The matter was earlier fixed for 25.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 819/17

Sunil Kumar vs. M/s Punjabi Bagh Club

28.08.2020

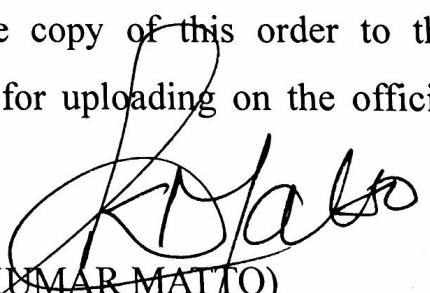
Present: None for the workman.
Sh. M.K. Diwedi, AR for the management no.1 through video conference.
Sh. Ravi Mishra, AR for the management No.2 through video conference.

The matter was earlier fixed for 25.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 820/17

Praveen vs. M/s Punjabi Bagh Club

28.08.2020

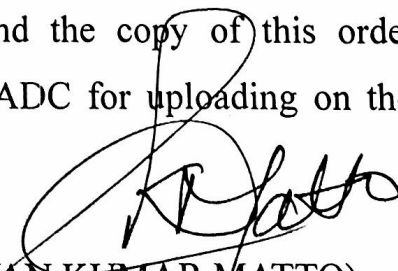
Present: None for the workman.
Sh. M.K. Diwedi, AR for the management no.1 through video conference.
Sh. Ravi Mishra, AR for the management No.2 through video conference.

The matter was earlier fixed for 25.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 821/17
Kundan vs. M/s Punjabi Bagh Club

28.08.2020

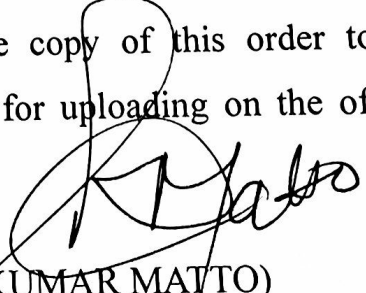
Present: None for the workman.
Sh. M.K. Diwedi, AR for the management no.1 through video conference.
Sh. Ravi Mishra, AR for the management No.2 through video conference.

The matter was earlier fixed for 25.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 192/18
Narendra Singh vs. M/s Aakash Industries

28.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman with workman through video conference.
None for the management.

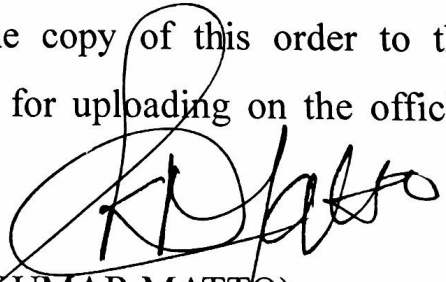
The matter was earlier fixed for 26.06.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

The Ld. AR for the workman has apprised to the court that he has already sent the copy of affidavit of the workman to the management.

Accordingly, the matter stands adjourned for the evidence of the workman on 17.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 2973/16

Anil Kumar Srivastava vs. M/s Jay Industries

28.08.2020

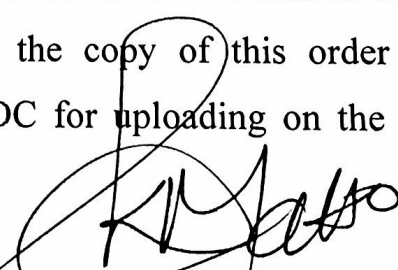
Present: Workman in person through video conference.
None for the management.

The matter was earlier fixed for 28.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 13.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 367/16

Smt. Vinoj vs. M/s Acharaya Shree Bhikshu Govt. Hospital & Ors.

28.08.2020

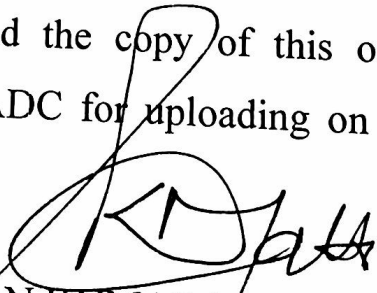
Present: None for the parties.

The matter was earlier fixed for 27.04.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the managements on 15.04.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the ~~workman or his~~ ^{workwoman or her} AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 501/16

Sakeel vs. M/s Himani Garments MFG Company Brothers

28.08.2020

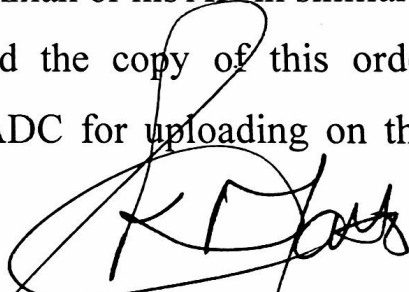
Present: None for the parties.

The matter was earlier fixed for 28.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 15.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 442/16

Arun Slugh vs. M/s Aushiya Embroidery Ors.

28.08.2020

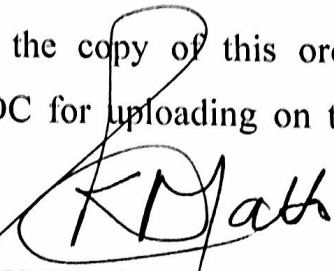
Present: None for the LRs of the workman.
None for the managements.

The matter was earlier fixed for 01.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the managements on 28.04.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the LRs of workman or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 799/17

Vinod Kumar vs. M/s Jhulelal Sindhu Nagar

28.08.2020

Present: None for the workman.
Sh. Rajeev Gupta, AR for the management through video conference.

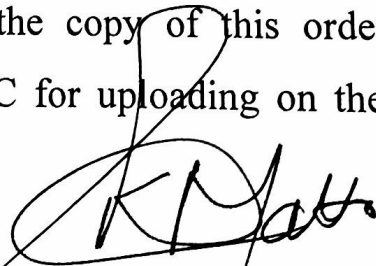
The matter was earlier fixed for 26.06.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management on 28.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1760/16

Raghubir Prasad vs. M/s Taxmaco Ltd. & Anr.

28.08.2020

Present: None for the parties.

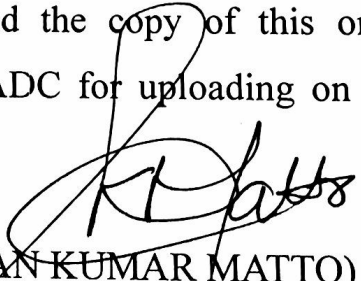
The matter was earlier fixed for 28.05.2020 for consideration on the application to bring LR's of the deceased workman on record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 10.12.2020 for consideration on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 19/16

Devender Mathur vs. M/s G.D. Goenka Public School & Ors.

28.08.2020

Present: Sh. Santosh Singh, AR for LR's of the workman through video conference.
None for the managements.

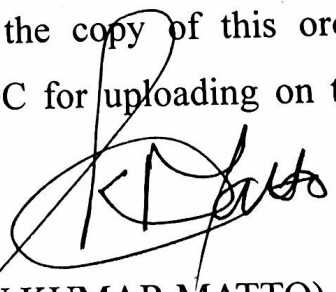
The matter was earlier fixed for 26.06.2020 for filing reply to the application to bring LR's of the deceased workman on record and also for consideration thereon.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the managements through video conference.

Accordingly, the matter stands adjourned for the same purpose on 11.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 8712/16

Dev Nayak Mishra vs. M/s Utkarsh Micro Finance Pvt. Ltd.

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.
(Management is already exparte.)

The matter was earlier fixed for 26.06.2020 for filing and consideration on the application under Order 9 Rule 7 r/w Section 151 of CPC.

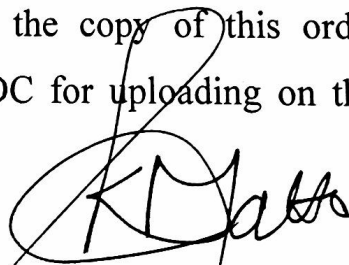
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman has submitted that he does not want to file reply and he will straightway argue on the said application.

Accordingly, the matter stands adjourned for hearing arguments on the said application of the management on 11.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1480/17
Nand Kishor vs. M/s Mangla Industries

28.08.2020

Present: None for the parties.

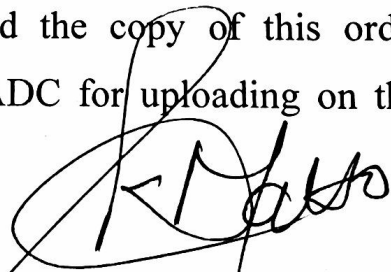
The matter was earlier fixed for 27.04.2020 for hearing arguments on the application filed by the workman, vide which the workman has sought direction for the management to produce the record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the date already fixed for the evidence of the workman as 12.10.2020 for consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1481/17
Jitender Singh vs. M/s Mangla Industries

28.08.2020

Present: None for the parties.

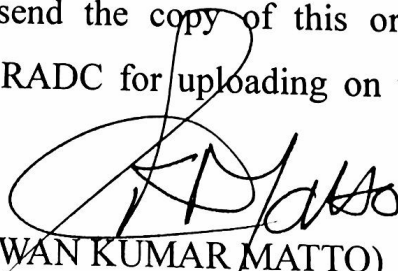
The matter was earlier fixed for 27.04.2020 for hearing arguments on the application filed by the workman, vide which the workman has sought direction for the management to produce the record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the date already fixed for the evidence of the workman as 12.10.2020 for consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1482/17
Madan vs. M/s Mangla Industries

28.08.2020

Present: None for the parties.

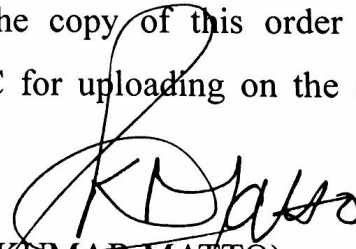
The matter was earlier fixed for 27.04.2020 for hearing arguments on the application filed by the workman, vide which the workman has sought direction for the management to produce the record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the date already fixed for the evidence of the workman as 12.10.2020 for consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1483/17
Har Vilash vs. M/s Mangla Industries

28.08.2020

Present: None for the parties.

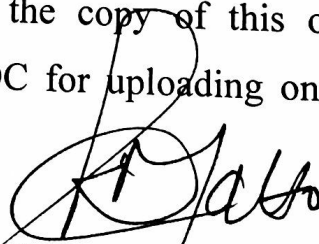
The matter was earlier fixed for 27.04.2020 for hearing arguments on the application filed by the workman, vide which the workman has sought direction for the management to produce the record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the date already fixed for the evidence of the workman as 12.10.2020 for consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 1484/17
Shailesh Ram vs. M/s Mangla Industries

28.08.2020

Present: None for the parties.

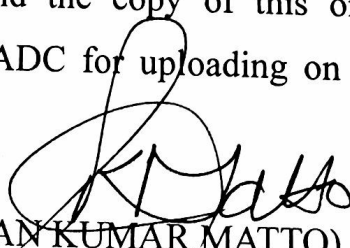
The matter was earlier fixed for 27.04.2020 for hearing arguments on the application filed by the workman, vide which the workman has sought direction for the management to produce the record.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the date already fixed for the evidence of the workman as 12.10.2020 for consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 4145/18

Sandeep Kumar vs. M/s A.S. Plastics

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

The matter was earlier fixed for 25.07.2020 for hearing arguments on the application filed by the workman vide which, the workman had sought direction for the management to produce certain records. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, after part arguments on the said application, the Ld. ARs for the management has submitted that he has to seeks instructions from the management about the record of wages register and seeks adjournment.

This court corroborates tried to chances of settlement and came to the conclusion that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement on 20.10.2020, failing which for hearing further arguments on the said application on 08.01.2021.

The matter was also fixed for evidence of the management. But the Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the management on 24.04.2021.



---2---

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi/28.08.2020

LID No. 4146/18
Vinod Jha vs. M/s A.S. Plastics

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

The matter was earlier fixed for 25.07.2020 for hearing arguments on the application filed by the workman vide which, the workman had sought direction for the management to produce certain records. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the management has submitted that he has to seeks instructions from the management about the record of wages register and seeks adjournment.

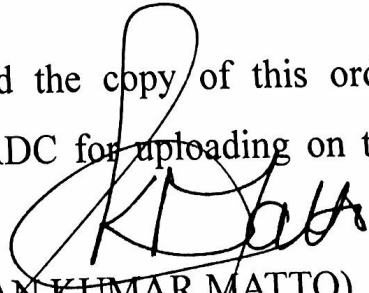
This court corroborates tried to chances of settlement and came to the conclusion that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement on 20.10.2020, failing which for hearing arguments on the said application on 08.01.2021.

The matter was also fixed for evidence of the management. But the Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the management on 24.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi/28.08.2020

LID No. 4147/18
Anil Yadav vs. M/s A.S. Plastics

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

The matter was earlier fixed for 25.07.2020 for hearing arguments on the application filed by the workman vide which, the workman had sought direction for the management to produce certain records. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the management has submitted that he has to seeks instructions from the management about the record of wages register and seeks adjournment.

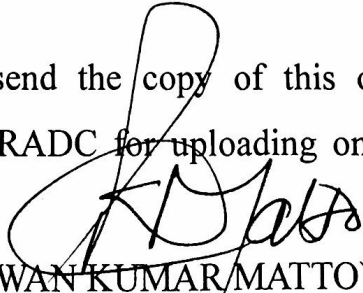
This court corroborates tried to chances of settlement and came to the conclusion that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement on 20.10.2020, failing which for hearing arguments on the said application on 08.01.2021.

The matter was also fixed for evidence of the management. But the Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the management on 24.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi/28.08.2020

LID No. 4148/18
Ashish Kumar vs. M/s A.S. Plastics

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

The matter was earlier fixed for 25.07.2020 for hearing arguments on the application filed by the workman vide which, the workman had sought direction for the management to produce certain records. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the management has submitted that he has to seeks instructions from the management about the record of wages register and seeks adjournment.

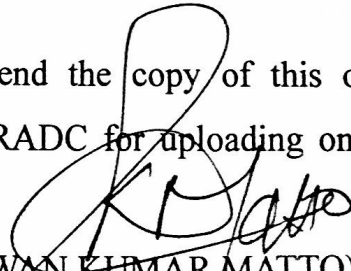
This court corroborates tried to chances of settlement and came to the conclusion that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement on 20.10.2020, failing which for hearing arguments on the said application on 08.01.2021.

The matter was also fixed for evidence of the management. But the Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the management on 24.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi/28.08.2020

LID No. 4149/18
Murlidhar Thakur vs. M/s A.S. Plastics

28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

The matter was earlier fixed for 25.07.2020 for hearing arguments on the application filed by the workman vide which, the workman had sought direction for the management to produce certain records. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. AR for the management has submitted that he has to seeks instructions from the management about the record of wages register and seeks adjournment.

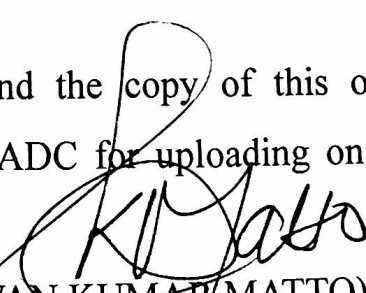
This court corroborates tried to chances of settlement and came to the conclusion that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement on 20.10.2020, failing which for hearing arguments on the said application on 08.01.2021.

The matter was also fixed for evidence of the management. But the Ld. AR for the management seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the management on 24.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi/28.08.2020

Misc. DJ No. 9/20

Yasoda Devi vs. M/s Navkar Industries & Anr.

28.08.2020

Present: None for the workman.

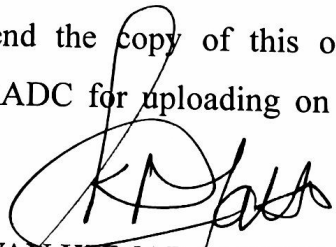
The matter was earlier fixed for 28.05.2020 for consideration on the applications filed by the workman under Order 9 Rule 4 & 9 r/w/ 151 of CPC and another application under Section 5 of the Indian Limitation Act.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 29.10.2020. File is also requisitioned from the Record Room.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 6567/16

Dalip Singh & Ors. vs. M/s Vayudoot Security Service

28.08.2020

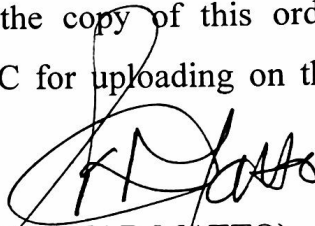
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of any of the parties to advance the arguments through video conference.

Accordingly, the matter stands adjourned for 03.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LIR No. 5283/16

Mangal Dev vs. M/s Ajitnath Alloys Pvt. Ltd.

28.08.2020

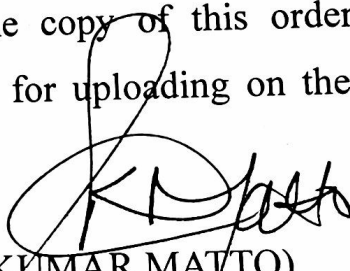
Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management.

The matter is fixed for today for hearing final arguments through video conference.

But, today, no one has appeared on behalf of the management to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 18.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

LID No. 881/16

Vikas Mudgal vs. M/s Richirich Restaurant Pvt. Ltd.

28.08.2020

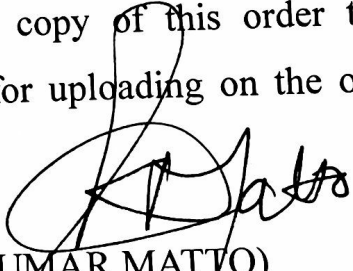
Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing for arguments on 19.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020

Nirmal Kumar vs. M/s FSC Future Supply Chain Solution
28.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.

The matter was earlier fixed for 21.04.2020 for requisitioned of the file from the Record Room and also for consideration on the application filed by the Ld. AR for the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Ahlmad has report that in view of lockdown, the file is not requisitioned from the Record Room.

Today, the Ld. AR for the workman has appeared through video conference.

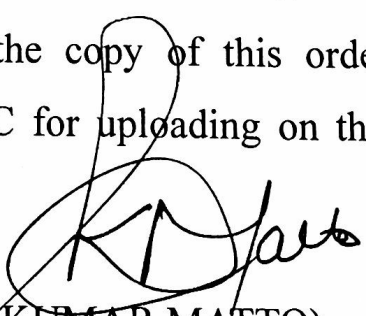
Heard the Ld. AR for the workman.

Workman is directed to file email address and mobile phone number of the management. Notices to the management are also ordered to be issued through email and whatsapp.

File is also requisitioned from the Record Room

Notices to be issued are returnable on 09.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.08.2020